IN THE NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP No.60 OF 2016 RT No.07/2017.

Assets Reconstruction Company (India) Ltd. (ARCIL)Petitioner.

Vs.

M/s Ranjeev Alloys Ltd.

....Respondent.

Present:

Mr.Mayur Kanwar, Advocate for the petitioner.

Mr.Karamyog Singh, Advocate for Mr.Alok Jagga,

Advocate for respondent.

Mr. Karamyog Singh, Advocate has filed power of attorney for the respondent company. Learned counsel for the petitioner has filed affidavit dated 15.09.2016 of Mr.Manish Jain, Advocate stating therein that notice was sent to the respondent company at its registered office by registered post. Postal receipt is at Annexure 'A'. Copy of the affidavit with documents has been supplied to the learned counsel for the respondent.

Learned counsel for the petitioner submits that another Company Petition No.61 of 2016 against M/s Ranjeev Steels Pvt. Ltd., a sister concern of the respondent-company, was also filed in which the appearance was made by Shri Alok Jagga, Advocate on 26.09.2016. Learned counsel for the respondent seeks time to have instructions with regard to the date of service of the respondent while the matter was pending in the Hon'ble High Court or to file counter to the affidavit of petitioner. Let the needful be done at least three days before the next date. List the matter on 10.03.2017.

(Justice (R.P.Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical).

Dated: 21, 02, 2017.